

BUSINESS ADVISORY COMMITTEE
(Thirteenth Lok Sabha)

TWENTY-THIRD REPORT

(Presented on 8.8.200)

The Business Advisory Committee held a sitting on Tuesday, the 7th August, 2001.

2. The Committee recommend the allocation of time to the following items of business as shown against each:-

- | | | |
|-----|---|---------|
| (1) | The Central Sales Tax (Amendment) Bill, 2001.
(<u>Consideration and passing</u>) | 2 hours |
| (2) | The Govt. of Union Territories and the Govt. of National Capital Territory of Delhi (Amendment) Bill, 2001.
(<u>Consideration and passing</u>) | 1 hour |
| (3) | The Trade Unions (Amendment) Bill, 2001, as passed by Rajya Sabha.
(<u>Consideration and passing</u>) | 4 hours |
| (4) | The Repealing and Amending Bill, 1999, after it has been passed by Rajya Sabha.
(<u>Consideration and passing</u>) | ½ hour |
| (5) | The Warehousing Corporations (Amendment) Bill, 2001, after it has been passed by Rajya Sabha.
(<u>Consideration and passing</u>) | 2 hours |
| (6) | The Delhi Rent (Amendment) Bill, 1997, after it has been passed by Rajya Sabha.
(<u>Consideration and passing</u>) | 2 hours |

p.t.o.

3. The Committee also recommend that the discussion under rule 193 on Loss of lives and properties due to floods, drought and natural calamities in the various parts of the country may be taken up on Wednesday, the 8th August, 2001 at 4 P.M. and the House may sit late on that day, if necessary, to enable more members to participate in the discussion.

NEW DELHI;
August 7, 2001
Sravana 16, 1923 (Saka)

G.M.C. BALAYOGI
Chairman,
BUSINESS ADVISORY COMMITTEE